

DIVISION BENCH

O-121

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/510(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th August, 2021,
10:30 A.M**

Name of the Company	NAV BHARAT AGENCIES Vs. OHIA CARDIOLOGY ASSOCIATES INDIA PVT. LTD.		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

Mrs. Sweta Gandhi Murgai, Advocate | **For Operational Creditor**

Ms. Aditi Jhunjhunwala, PCS | **For Corporate Debtor**

O R D E R

Ld. Counsel for the Operational Creditor present. Ld. Authorised Representative for the Corporate Debtor present.

Corporate Debtor is hereby directed to file its reply to the petition within a period of three weeks from today as a last chance. In case no reply is filed within 3 weeks, the right to file reply shall stand closed.

List this matter on **22/10/2021** for admission.

Harish Chander Suri
Member (Technical)

Rajasekhar V.K.
Member (Judicial)

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